

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/90 /2010 - CU[DB]
C/S/559/10

Date 25/08/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S. MAERSK INDIA PRIVATE LIMITED
(FORMERLY KNOWN AS M/S. SAFEMARINE INDIA
PRIVATE LIMITED) 6TH FLOOR, TOWER 9A, DLF
PHASE III, GURGAON
M/S. MAERSK INDIA PRIVATE LIMITED

Appellant

Vs
Respondent

C.C.E. MEERUT II

I am directed to transmit herewith a certified copy of **Final order No. C/128/** **2010 CU[DB]** dated 13.08.10
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Alongwith Stay Order No C/93/10

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT II

OPP. SAHEED PARK (NEAR ASHOK KI LAT) DELHI ROAD, MEERUT (UP)

2. Adv. / Consult

MR.DUTTMENON DUNMORRSETT, ADV

30, NIZAMUDDING EAST, N DELHI

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai - 17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New
Delhi - 110070

14 Office Copy

15 Guard file

Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Customs Appeal No. 90 of 2010 (Cus.Br.)
Customs Stay Application No. 559/2010

[Arising out of Order-in-Appeal No. 338-CE/APPL/NOIDA/ 2009 dated 8.12.2009 passed by Commissioner of Customs & Central Excise (Appeals), Meerut II, NOIDA.]

For approval and signature:

Hon'ble Dr. C. Satapathy, Member (Technical)
Hon'ble Mr. D.N.Panda, Member (Judicial)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	yes
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	yes
3	Whether Their Lordships wish to see the fair copy of the Order?	seen
4	Whether Order is to be circulated to the Departmental authorities?	yes

M/s. Maersk India Pvt. Ltd.

Appellants

Vs.

Commissioner of Central Excise
Meerut I

Respondent

Appearance: Mr. M. Dwidi Advocate for the Appellants
Mr. S.R.Meena, DR for the Respondent

CORAM: Hon'ble Dr. C. Satapathy, Member (Technical)
Hon'ble Mr. D.N.Panda, Member (Judicial)

Date of Hearing/decision : 13.8.2010

Final ORDER NO. C/128/10
Stay order no C/93/10
Per Dr. C. Satapathy (for the Bench):

Heard both sides.

2. This is a case of short landing of goods and consequent penal action against the appellants. Learned DR states that this Tribunal does not have jurisdiction to deal with such appeals. We entirely agree. As such, appeal along with stay application is dismissed as not maintainable. The appellants, if so advised, may approach the appropriate forum for redressal of their grievance against the impugned order.

(Dr. C. Satapathy)
Technical Member

(D.N.Panda)
Judicial Member

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